

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 661 of 2020

IN THE MATTER OF:

Rajratan Babulal Agarwal

...Appellant.

Versus

Agarwal Coal Corporation India Pvt. Ltd. & Anr.

...Respondents.

Present:

For Appellant: Mr. Anish Agarwal, Advocate.

For Respondent: Mr. Rohit Dubey, Advocate for R-1.

**Mr. Fanendra Munot And Mr. Kunal Chheda,
Advocates for IRP, R-2 & 3.**

ORDER
(Virtual Mode)

08.12.2020 Learned Counsel for Appellant seeks time as it is stated that the arguing counsel is not available. Parties have not filed brief Written-Submissions and Copies of Judgments as directed on 11th November, 2020. One opportunity is given.

Parties to file brief Written-Submissions and Copies of Judgments as directed on 11th November, 2020 before next date. Parties should be ready to argue the Appeal on next date.

List the Appeal 'For Admission (After Notice)' Hearing **on 12th January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Basant B./md.